

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

6. IA 54/2022 IN C.P. (IB)/3574(MB)2019

CORAM:

SHRI SHYAM BABU GAUTAM	JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T)	HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2022**

NAME OF THE PARTIES : Indranil Das & Anr
V/S
M.D Devcon Pvt Ltd

APPEARANCES :

FOR APPLICANT : Counsel Mr. Misbahul Haque for CoC in
IA 54/2022

FOR RESPONDENT : Counsel Mr. Harshad Vyas – IRP.

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA-54/2022 – This IA is filed under section 22(3)(b) of the Insolvency and Bankruptcy Code, 2016 by the Committee of Creditors seeking appointment of Mr. Partha Sarathy Sarkar as Interim Resolution Professional in place of Mr. Kedar Mulye (IRP). The counsel for IRP is present and seeks time to file Reply. Time granted. Let the Reply be filed and copy be served on the Counsel for CoC. List this matter for hearing on **07.03.2022**.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
17.01.2022
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Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)